

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
(Chennai Circuit Bench)**

**Appeal No. 112 of 2012**

**Dated : 23<sup>rd</sup> August, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tamil Nadu Generation & Distribution  
Corporation Ltd. ... Appellant(s)**

**Versus**

**Penna Electricity Ltd. & Anr. ..Respondent(s)**

**Counsel for the Appellant(s): Mr. S. Vallinayagam**

**Counsel for the Respondent(s): Mr. R. Muthu Kumaraswamy, Sr. Adv. with  
Mr. Buddy A. Ranganadhan  
Mr. A. Satyaseelan  
Mr. Najeeb Ahmed**

**ORDER**

We have heard the Learned Counsel for Appellant. He wants to make further submissions.

As agreed by the Learned Counsel for the parties post the matter for making further submissions on **12.09.2012 at Delhi Bench.** In the meantime, the Leaned Counsel for Appellant is at liberty to file rejoinder, if any.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk**